

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-04-2024 AT 10:30 AM**

CP (IB) No. 574/7/HDB/2019

AND

**IA (IBC) No. 1718/2023 in IA (IBC) No. 1098/2023, IA (IBC) (PLAN) 1/2024, Cont. A
(IBC) 1/2024, IA (IBC) 190/2024, IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024, IA
(IBC) 417/2024 in IA No. 1718/2023 in IA 1098/2023, IA (IBC) 665/2024 in IA (IBC)
(PLAN) 1/2024, IA (IBC) 666/2024 in IA (IBC) (PLAN) 1/2024 in
CP (IB) No. 574/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Stressed Assets Stabilisation Fund

...Financial Creditor

AND

Priyaranjani Fibers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) No. 1718/2023 in IA (IBC) No. 1098/2023

Mr D Srinivasa Rao, applicant in person present physically.

Matter adjourned to 29.04.2024.

IA (IBC) (PLAN) 1/2024

Learned Counsel Mr Praveen Jain along with Mr Srikanth Rathi, for applicant present physically.

Mr Raghu Babu Gunturu, Resolution Professional present through Video Conference.

Matter adjourned to 29.04.2024.

Cont. A (IBC) 1/2024

Mr D Srinivasa Rao, applicant in person present physically.

Matter adjourned to 29.04.2024.

IA (IBC) 190/2024

Learned Counsel Mr Praveen Jain along with Mr Srikanth Rathi, for applicant present physically.

Mr Raghu Babu Gunturu, Resolution Professional present through Video Conference.

Matter adjourned to 29.04.2024.

IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024

Mr D Srinivasa Rao, applicant in person present physically.

Matter adjourned to 29.04.2024.

IA (IBC) 417/2024 in IA No. 1718/2023 in IA 1098/2023

Mr D Srinivasa Rao, applicant in person present physically.

Matter adjourned to 29.04.2024.

IA (IBC) 665/2024 in IA (IBC) (PLAN) 1/2024

Learned Counsel Mr Praveen Jain along with Mr Srikanth Rathi, for applicant present physically.

Mr Raghu Babu Gunturu, Resolution Professional present through Video Conference.

As IA No 666/2024 is allowed for making consequential amendments in IA No 1/2024. The applicant shall carryout amendments within four days from today and neat copy shall be filed by next hearing date, in default this application stands dismissed. Call on 29.04.2024.

IA (IBC) 666/2024 in IA (IBC) (PLAN) 1/2024

Learned Counsel Mr Praveen Jain along with Mr Srikanth Rathi, for applicant present physically.

Mr Raghu Babu Gunturu, Resolution Professional present through Video Conference.

This is an application filed by the Resolution Professional seeking to substitute the resolution plan which has been filed along with IA No 666/2024 with the resolution plan which is at page no 104 of IA No 666/2024 which according to the Resolution Professional is only approved resolution plan submitted by the SRA.

According to the learned Resolution Professional on account of certain mis-communication instead of filing the plan which is now enclosed to this IA another plan has been filed, in advertently and therefore prayed for leave to substitute the resolution plan filed along with this application which is approved by the COC with requisite majority. The plan now enclosed to this application being the voted by the COC, we allow this application

Consequently, we also grant leave to the Resolution Professional to file the fresh Form-H in place of what has already been filed. Compliance shall be reported by 15.04.2024, in default IA No 666/2024 be dismissed.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)